

S U P R E M E C O U R T O F
R E C O R D O F P R O C E E D I N G S I N D I A

Petition(s) for Special Leave to Appeal (Crl.)

No(s). 7989/2015

(Arising out of impugned final judgment and order dated 27/08/2015
in CRLMA No. 4136/2015 passed by the High Court Of Judicature at
Allahabad, Lucknow Bench)

ARVIND KEJRIWAL

Petitioner(s)

VERSUS

STATE OF UP & ORS.

Respondent(s)

(with appln. (s) for exemption from filing O.T. and office report)

Date : 24/09/2015 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J. CHELAMESWAR
HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE

For Petitioner(s)

Mr. Chirag M. Shroff, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

T

[O.P. SHARMA]
COURT MASTER

[INDU BALA KAPUR]
COURT MASTER

Signature Not Verified

Digitally signed by
Om Parkash Sharma
Date: 2015.09.24
16:28:19 IST
Reason: